

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

**T.A./61/818/2020**

This the 02<sup>nd</sup> day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Laquit Ali, S/o Ghulam Hussain Age 37 years, R/o Ghulhuta, Tehsil  
Mehander District Poonch.

.....Applicant  
(Advocate: Mr. Iqbal Hussain Bhat)

**Versus**

1. State of Jammu and Kashmir, through Principal Secretary to Government Health and Medical Education Department, Civil Sectt. Srinagar.
2. Director Health Services, Jammu.
3. Chief Medical Officer, Samba.
4. Block Medical Officer Samba/Headquarter Nud, Samba.
5. Zatoon Bibi C/o Block Medical Officer, Dansal, Jammu, Tehsil and Distt. Jammu

.....Respondents  
(Advocate:- Mr. Sudesh Magotra, Id. Deputy Advocate General)

**O R D E R  
[O R A L]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

Learned counsel for the applicant submits that he wishes to withdraw the T.A.

2. Accordingly, in view of the statement made by the learned counsel for the applicant, the T.A. is dismissed as withdrawn.

(ANAND MATHUR)  
MEMBER (A)

*Arun/-*

(RAKESH SAGAR JAIN)  
MEMBER (J)